

Rev. Appl No. 05/00

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00000-684/98

08/11/01

Hon. Mr. S.K.P. Nagri, J.M.
Hon. Maj Gen K.K. Srivastava, AM.

Shm S.K. Mishra for the petitioner.
Shm K.P. Singh for the respondents. Heard.
We find some debatable point could
not be touched earlier while rendering
the order under review because of
non-production of relevant orders in
this regard. Under the circumstances,
we find it a fit matter to recall the
order rendered on 09/12/99. The matter
be listed for fresh hearing. Learned
counsel for rival contesting parties are
allowed 4 weeks time to bring on record
the relevant orders and notifications and
also any other document which may help
to ~~arr~~ arrive at logical conclusion.
Put up on 03/1/2002 for hearing.

Copy of the order be provided
to learned counsel for the respondents

Copy of order dt 8.11.2001

Received,

Sd/- K. P. Singh

to Shri K. P. Singh

Adv.

21/11/01

J.M.

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